

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1974
TO BE ANSWERED ON 14.03.2022**

CHILD LABOUR

1974. SHRI SANJAY KAKA PATIL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Ministry is aware of the numerous recent studies which have pointed towards increase in child labour cases all around the country and if so, the details thereof;**
- (b) whether there is a significant increase in cases of child labour across the country;**
- (c) the details of child labour cases during the last three years and the current year in Maharashtra, District-wise; and**
- (d) the steps taken by Government to prevent such increase in cases of child labour?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): As per "Crime in India, 2020" a publication of National Crime Records Bureau, 464, 772 and 476 number of cases were registered during calendar year 2018, 2019 and 2020 respectively under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country. State-wise details are Annexed.

(d): The Government is pursuing multipronged strategy to eliminate child labour and has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right of free education and general socio-economic development so as to eliminate the incidence of the child labour. The details of statutory and legislative measures, rehabilitation strategy and education are as under:

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- (i) Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The amendment also provides stricter punishment for employers for violation of the Act and made the offence as cognizable.**
- (ii) Framing of Child Labour (Prohibition and Regulation) Amendment Central Rules**
- (iii) Framing of model State Action Plan enumerating action points to be taken by respective State Governments and circulation of the same to all Chief Secretaries.**
- (iv) Implementation of National Child Labour Project (NCLP) Scheme for rehabilitation of child labour, which has now been subsumed under Samagara Shiksha Abhiyan (SSA), Scheme.**

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STATEMENT REFERRED TO IN REPLY TO PART (a) TO (c) OF LOK SABHA UN-STARRED QUESTION NO. 1974 FOR 14.03.2022 BY SHRI SANJAY KAKA PATIL REGARDING 'CHILD LABOUR'.

Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories -wise:

Sl. No.	State/UT	2018	2019	2020
1	Andhra Pradesh	0	2	37
2	Arunachal Pradesh	1	0	1
3	Assam	39	68	40
4	Bihar	14	15	3
5	Chhattisgarh	0	2	0
6	Gujarat	35	64	39
7	Haryana	6	11	1
8	Himachal Pradesh	0	0	1
9	Jharkhand	17	18	27
10	Karnataka	63	83	54
11	Kerala	3	2	0
12	Madhya Pradesh	3	4	1
13	Maharashtra	90	53	29
14	Meghalaya	0	2	0
15	Punjab	8	8	11
16	Rajasthan	32	48	30
17	Tamil Nadu	6	3	2
18	Telangana	125	314	147
19	Tripura	0	0	1
20	Uttar Pradesh	2	9	1
21	Uttarakhand	0	27	41
22	West Bengal	5	7	3
23	Chandigarh	0	0	1
24	Daman & Diu	0	2	0
25	Delhi	15	30	6
	TOTAL	464	772	476

Source: National Crime Records Bureau
